

CP NO. 96(ND)/2010
RT No.45/2016

Rakesh Kumar & Anr.

...Petitioners

Versus.

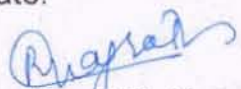
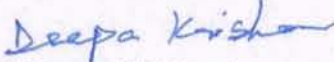
M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

Present: Mr. Mahendra Pal, Advocate for petitioners.
Mr. Ajay Sharma, Advocate for respondent No.5 & 6.
Mr. Prince Chadha, Practising Company Secretary for
Mr. Sanjiv Bansal, Advocate for respondents No.2, 4 & 7.

Learned counsel for petitioners has filed Power of Attorney for all the legal representatives of deceased petitioner No.1 along with the application informing about the addresses of the legal representatives, but the amended Memo of Parties as directed has not been filed. Mr. Prince Chadha Practising Company Secretary states that he is the authorised representative of respondents No. 2, 4 and 7, but does not represent respondent No. 3. But the record would reveal that the reply in this case was filed jointly by respondents through counsel. Therefore, the presence of Mr. Prince Chadha is marked even for respondent No. 3 there being joint reply filed by them. Learned counsel for respondents No. 5 and 6 seeks time to check if the reply to the main petition has already been filed by these respondents or not. Post the matter for filing reply by respondents No. 5 and 6, if not already filed, for 8.11.2016 as last opportunity for the purpose. Learned counsel for the petitioners would file amended Memo of Parties by the next date and also file two more sets of the complete Paper Book by the next date.

October 24, 2016
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(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan)
Member(Technical)